

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 7
286/2016

IN THE MATTER OF:

Hari Pravat Reality Pvt. Ltd.	Applicant/petitioners
v.		
Govt. of National Capital Territory of Delhi	Respondent

Order under Section 391-394 of the Companies Act, 2016

Order delivered on 24.06.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:
For the respondent

Ms. Kiran Diwan, Mr. Deepak Diwan, Advs.
Ms. Tania Sharma, Adv. for RD & OL
Ms. Lakshmi Gurung, Sr. Stng. Counsel for IT

ORDER

On the request of the applicant counsel, list this matter on 22.07.2020 with a direction to the applicant counsel to mention next date of hearing to the Revenue Authority.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)